

Government of Jammu and Kashmir,  
Civil Secretariat, Revenue Department.

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Notification  
Jammu, the 6<sup>th</sup> February, 2018

SRO 74 .-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all previous notifications issued in this behalf, the Government hereby appoint Mr. Varunjeet Charak, KAS Sub-Divisional Magistrate, Assar, to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Tehsil Assar of Sub-Division Assar of District Doda.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS  
Commissioner /Secretary to Government,  
Revenue Department

No: - Rev/LB/05/2017

Dated: - 6 -02- 2018

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner /Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Jammu.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
5. Deputy Commissioner, Doda.
6. Director, Archives, Archaeology & Museums, J&K Jammu.
7. Manager Government Press, Jammu for publication in the Govt. Gazette.
8. OSD to Minister for Revenue for information of the Honble Minister
9. Special Assistant to Minister (MOS) Revenue for information of the Hon'ble Minister
10. Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
11. I/C Website for hoisting the said notification (SRO) on official website.
12. Notification / Stock file.

(Manzoor Ahmad Parray)  
Under Secretary to Government  
Revenue Department